

1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library See No. LT—1250/90]

12.47 1/2 hrs.

MESSAGE FROM RAJYA SABHA

[English]

ADDITIONAL SECRETARY: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990, which has been passed by the Rajya Sabha at its sitting held on the 20th August, 1990."

12.48 hrs.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL

As Passed by Rajya Sabha

[English]

ADDITIONAL SECRETARY: Sir, I lay on the Table. The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990, as passed by Rajya Sabha.

SHRI JANARDHANA POOJARY: (Mangalore): Sir, I am on a point of order.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Poojary, now you can raise your point of order.

(Interruptions)

SHRI YADVENDRA DATT (Jaunpur): Sir, I also want to raise a point of order.

MR. DEPUTY SPEAKER: I will hear your point of order also. Now, Shri Janardhana Poojary to speak.

SHRI JANARDHANA POOJARY: Sir, the hon. Member Shri Basavaraj has given a notice in connection with the price of coconuts. He has been trying for the last three days to know about it... (Interruptions) He has given notice. In spite of that, he has not got any ruling.

MR. DEPUTY SPEAKER: This is not a point of order.

(Interruptions)

MR. DEPUTY SPEAKER: I have heard your point of order.

(Interruptions)

SHRI YADVENDRA DATT: I am raising a point of order under Rule 46. The point is that my question No. 198 could not be answered today. It is a very important question. The aim of the question is how to bring down the prices and control the market. Through you, Sir, I appeal to the hon. Minister to make a statement as far as this point is concerned. Please allow us.

MR. DEPUTY SPEAKER: Let me see which rule you are referring to. Then, I will give the ruling on that point. What is it which has been violated?

SHRI YADVENDRA DATT: I am quoting rule 46.

MR. DEPUTY SPEAKER: What is it that he has violated?